



2026:DHC:3048



\$~3 (Appellate)

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ RFA 470/2015

NEETU RANI & ORS

.....Petitioners

Through:

versus

KISHAN DEVI @ KISHORI DEVI

.....Respondent

Through:

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**ORDER (ORAL)**

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**10.04.2026**

**REVIEW PET. 222/2024, CM APPL. 14022/2025, CM APPL. 14023/2025 & CM APPL. 14024/2025**

1. There was no appearance on behalf of the review petitioner on the last date of hearing. We had specifically directed that the matter would be listed in the afternoon session today with the observation that if none appeared, the matter could be dismissed for default and non-prosecution.

2. There is no appearance on behalf of the review petitioner today either. As such, the review petition is dismissed for default and non-prosecution.

**C. HARI SHANKAR, J.**

**APRIL 10, 2026/yg**